## GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

## LOK SABHA UNSTARRED QUESTION NO. 979(H) TO BE ANSWERED ON 17<sup>th</sup> DECEMBER,2018

#### LAND FOR SEZs

## 979(H). SHRI LAXMI NARAYAN YADAV:

SHRIMATI RAMA DEVI:

Will the Minister of COMMERCE & INDUSTRY (वणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has acquired land for development of Special Economic Zones (SEZs);
- (b) if so, the details of rate at which the said land has been acquired, SEZ-wise;
- (c) the details of additional facilities apart from compensation provided to farmers by the Government after acquisition of land for SEZs; and
- (d) the mechanism put in place to ensure the said facilities accrued to farmers?

## ANSWER

## वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

# THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY)

(a): Land is a State subject. Land for SEZs is procured as per the policy and procedures of the respective State Governments. No land has been acquired by the Central Government under Special Economic Zones (SEZs) Act, 2005 and SEZs Rules, 2006.

(b) to (d): Does not arise, in view of response to (a) above.

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